

provision for the livelihood of the unemployed youths labourers running from villages to cities for the purpose.

I hope that the hon. Minister of Agriculture would protect the farmers of the country; and if you fail in doing so, the victims would raise their voice against him. With these words I conclude.

[English]

MR. DEPUTY SPEAKER: The House stands adjourned for lunch to re-assemble at 14.00 hrs.

13.03 hrs.

*The Lok Sabha then Adjourned for lunch till fourteen of the Clock.*

1405 hrs.

**The Lok Sabha re-assembled after Lunch at five minutes Past Fourteen of the Clock**

[MR. DEPUTY SPEAKER *in the Chair*]

MR. DEPUTY SPEAKER: Now we take up the papers to be laid on the Table.

**PAPERS LAID ON THE TABLE**

**Review on the Working of and Annual Report of Salar Jung Museum Board for 1990-91 and statement for delay in laying these reports etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): On behalf of Shri Arjun Singh, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board for the year 1991-91.
- (ii) A copy of the Annual Accounts (Hindi

and English versions) of the Salar Jung Museum Board for the year 1990-91 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board for the year 1990-91.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above  
[Placed in Library. See No. L.T. 2350/92]

**Air (Prevention and Control of Pollution) (Union Territories) Amendment Rules, 1992 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM) On behalf of Shri Kamal Nath, I beg to lay on the Table:-

- (1) A copy of the Air (Prevention and Control of Pollution) (Union Territories) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 379 (E) in Gazette of India dated the 31st March, 1992 under sub-section (2) of the section 53 of the Air (Prevention and Control of Pollution) Act, 1981.  
[Placed in Library. See No. LT2351/92]
- (2) A copy of the Hazardous Wastes Management and Handling Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 380 (E) in Gazette of India dated the 31st March, 1992 under section 26 of

the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT 2352/92]

- (3) A copy of the Notification No. S.O. 227 (E) (Hindi and English versions) published in Gazette of India dated the 24th March, 1992 specifying the quantities for which or exceeding which every owner handling the hazardous substance as mentioned in the Table annexed with the notification shall take out Insurance policy as per the provision of the Public Liability Insurance Act, 1991, issued under section 2 of the said act.  
[Placed in the Library. See No. LT 2353/92]

**Review on the Working of and Annual Report of Central Social Welfare Board, New Delhi for 1990-91 and statement for delay in laying these Reports.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE), I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board New Delhi, for the year 1990-91 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in the Library. See No. LT 2354/92]

**Report of the Comptroller and Auditor General of India - Union Govt. (No. 16 of 1991) (Commercial) - Hindustan Latex Ltd.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI D.K. THARADEVI SIDDHARTHA), I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government (No. 16 of 1991) (Commercial) - Hindustan Latex Limited under 151 (1) of the Constitution.

[Placed in the Library. See No. LT 2355/92]

**Copyright (Amendment) Rules, 1992 and Annual Report and Review on the Working of Centre for Cultural Resources and Training, New Delhi for 1990-91.**

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA), I beg to lay on the Table:-

- (1) A copy of the Copyright (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R 435 (E) in Gazette of India dated the 27th April, 1992 under sub-section (3) of section 78 of the Copyright Act, 1957.  
[Placed in the Library. See No. LT 2356/92]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1990-91 along with Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the